

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER : 14.03.2002

OA 576/2001

Gopal Swaroop Sharma son of Shri Roshan Lal Sharma by caste Sharma, aged about 56 years resident of A-41, Bhagwati Colony, Bayana, presently as Trainee Junior Telec Officer.

....Applicant

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Telecom, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom Rajasthan Circle, Jaipur.
3. Telecom District Manager, Bharatpur.

....Respondents.

Mr. P.N. Jatti, Counsel for the applicant.

CORAM

Hon'ble Mr. Justice O.P. Garg, Vice Chairman
Hon'ble Mr. A.P. Nagrath, Member (Admn.)

ORDER

PER HON'BLE MR. A.P. NAGRATH, MEMBER (ADMN.)



The applicant remained on leave with effect from February 2, 2000 to 14.3.2000 for 42 days but respondents have treated this period as 'Dies-Non.' The applicant has urged that he was injured by a Maruti Car with an accident on 2.2.2000 and was admitted in a hospital during this period. He has also lodged a FIR about this accident. His plea is that without considering this fact, the period was treated as Dies Non.

2. The learned counsel for the applicant submits that the applicant had made a representation dated 9.4.2001 (Annexure A-1) against this order but received no response from the respondent department.

3. We think it proper to finally dispose of this OA with the direction to the respondents to consider all the facts as narrated by the applicant in his representation and decide the same within a period of two months from the date of this order. The decision taken on the representation shall be communicated to the applicant within two weeks thereafter. The applicant shall be at liberty to agitate the matter before the appropriate forum, if so advised, in case he is aggrieved with the decision of the respondents.

Chp/AD
(A.P. NAGRATH) 14/3/2002

MEMBER (A)

O.P. GARG
(O.P. GARG)

VICE CHAIRMAN